

**GOVERNMENT OF INDIA**  
**MINISTRY OF LAW & JUSTICE**  
**RAJYA SABHA**  
**QUESTION NO 26.07.2010**  
**ANSWERED ON**  
**STEPS TO REDUCE COURT CASES .**

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Shri Parimal Nathwani

Will the Minister of RURAL DEVELOPMENT INFORMATION AND BROADCASTING LAW & JUSTICE be pleased to state :-

- (a) whether both the Centre and States taken together constitute the largest litigants in India;
- (b) if so, the cases pending in various courts pertaining to the Centre and States;
- (c) whether Government has formulated a National Litigation Policy to liquidate these cases; and
- (d) if so, the details thereof and the time frame by which these pending cases would be liquidated?

**ANSWER**

MINISTER OF LAW AND JUSTICE (DR. M.VEERAPPA MOILY)

- (a) The Government and its various agencies are the pre-dominant litigants in courts and Tribunals in the country.
- (b) Statement showing Pendency position in Supreme Court, High Courts and Subordinate courts as on 31.12.2009 is annexed.
- (c)&(d) The aim of National Litigation Policy is to transform Government into an efficient and responsible litigant. The purpose underlying this policy is also to reduce Government litigation in courts so that valuable court time would be spent in resolving other pending cases so as to achieve the Goal in the National Legal Mission to reduce average Pendency time from 15 years to 3 years.